



BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE.

ORIGINAL APPLICATION No.231/2024 WZ
EARLIER ORIGINAL APPLICATION No.1268/2024 PB

RAJESH RAMRAO KADAM
Vs.
STATE OF MAHARASHTRA

The Chief Officer,
Municipal Council, Bhor
& others

RESPONDENTS

AFFIDAVIT

I, Mr. Gajanan Shinde, Age 35 years, Occ: Service, having Office at Municipal Building, Bhor, the Chief Officer of Bhor Municipal Council, do hereby state on solemn affirmation, as under:

- 1) I say that the Bhor Municipal Council, for the sake of brevity hereinafter called s 'BMC', has received a notice from Hon'ble National Green Tribunal along with the order passed by this Hon'ble Tribunal dated 19th December, 2024 and the observations of the Research Co-Ordinator, as per Rule 9 of NGT Act, 2010. I say that, as per the order dated 19th December, 2024, the Original Applicant Mr. Rajesh Kadam has sent a letter petition and raised grievances, in respect of dumping of waste and pollution in Shivganga River and Lendinala. I say that neither the Shivganga River nor the Lendinala are passed through or are situate within the



territories of Bhor Municipal Council. In fact, Lendinala is about 5 kilometers away and Shivganga River is about 12 kilometers away from Bhor Municipal Council. I further say that Bhor Municipal Council is not responsible in any manner for any dumping of waste or pollution at the said places, as the same are far away from BMC and the BMC is not connected in any manner.

- 2) I say that Shivganga River is situate within the limits of Nasrapur Gram Panchayat and Lendinala is also situate in Nasrapur Gram Panchayat. The Applicant herein is Ex-Sarpanch of Nazrapur Gram Panchayat and not conducted in any manner with Bhor Municipal Council.
- 3) I say that, considering the same, it is necessary to drop the proceedings initiated against Bhor Municipal Council for the alleged dumping.

Whatever has been stated hereinabove is true and correct to the beset of my knowledge, belief and information and, in witness whereof, I have signed this at BHOR, on this 07 th day of February, 2025.

I know the affiant

Advocate



Munde
AFFIAN **मुख्याधिकारी**
भोर नगरपरिषद भोर

BEFORE ME

al 07/02/25
DIPAK V. CHOUDHARI
NOTARY
GOVT. OF INDIA
REG. NO. 7368
TAL. BHOR, DIST. PUNE
Noted and Registered
Serial No. 108-12025
Date... 07/02/2025